

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH.

**FAO No. 2014 of 1994
FAO No. 2015 of 1994
FAO No. 2016 of 1994**

THE NEW INDIA ASSURANCE COMPANY LIMITED Appellants
V/s

BABU LAL AND OTHERS
KRISHNA DEVI AND OTHERS
OM PARKASH AND OTHERS

..... Respondents

Respondent No. 4,6,2:

Rajender Singh s/o Chhaju Ram r/o Village Jat Guwani
(Driver of Matador No. DL IV 0427).

Respondent No. 5,7,3:

Raj Kumar s/o Jhabar r/o Rata Kalan, P.S. Atali, Tehsil
Narnaul (owner of Matador No. DL IV 0427)

Whereas it is proved to the satisfaction of this Court that the above named respondents cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against them to appear in this Court on **30/01/2023 (Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted cases, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 2nd
December, 2022.

Neema
6/12/22
Superintendent (Judl.),
For Registrar (Judicial)

Scanning Clerk